

- (ii) Rs. 100.00 per 1,000 cu. metres to Uttaran Power House from Ankleshwar Field.
- (iii) Rs. 90.00 per 1,000 cu. metres to Gujarat State Fertilizers from Ankleshwar Field.
- (iv) Rs. 100.00 per 1,000 cu. metres for supplies to Baroda industries.

(c) These were prices for gas delivered at Consumers' premises, i.e. inclusive of transportation costs. Price differences presumably arise on account of the demand and supply situation in an area, the calorific value of the gas, the point of delivery and negotiations between the Supplier and buyer.

Land for Cardamum factory in Kerala

243. Shri Imbichibava:
Shri A. K. Gopalan:

Will the Minister of Home Affairs be pleased to state:

(a) whether the Government of Kerala proposed to acquire some 300 acres of land for the expansion of the existing Government Cardamum Research Station, Pampadumpara, District Kottayam, Kerala;

(b) whether Government have received any memorandum from the settlers near-about the said Research Station;

(c) if so, the main contents thereof; and

(d) the steps taken by Government thereon?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hahi): (a) No, Sir. There is no proposal for acquisition of land in the Cardamum Research Station, Pampadumpara. 250 acres have been earmarked for the Cardamum Research Station of which nearly 100 acres are enclaves lying

scattered within the boundary of the Research Station and these constitute pocket occupations. Trespassers and stray cattle pass through the farm to go to these enclaves and in doing so they trample over the experimental plots, causing damage to plants. Instructions were, therefore, issued by the State Government to the District Collector, Kottayam, to demarcate clearly the entire 250 acres and to transfer it to the full control of the Research Station as a compact area for research purpose. There are only 16 huts in the proposed area of which only 8 huts are occupied and two are shop sites. There is no trouble or agitation in the Cardamum Research Station.

(b) Yes, Sir.

(c) The memorandum alleged that 150 families settled near the Cardamum Research Station would be deprived of cultivable land in their occupation due to the expansion programme of the Research Station. They requested that other lands available may be acquired for the Research Station.

(d) The matter is under consideration of the State Government.

Pay-Boycott by P.&T. Employees in Tripura

244. Shri Biren Dutta: Will the Minister of Communications be pleased to state:

(a) whether the Postal employees of Tripura resorted to Pay-boycott in September, 1966;

(b) if so, what are their grievances; and

(c) the steps taken to mitigate the grievances?

The Minister of State in the Department of Parliamentary Affairs and Communications (Shri Jaganatha Rao): (a) Yes.

(b) The Pay-boycott is reported to have been resorted to in protest

against recovery of flood advance in 12 instalments as prescribed under the rules instead of in 36 instalments as demanded by them.

(c) The matter concerned all Central Govt. employees and as such it is not possible to make departure from rules in the case of P&T employees alone to the preclusion of others. It is, however, receiving attention of Govt. in the Ministry of Finance.

Police Cases in Tripura

245. **Shri Biren Dutta:** Will the Minister of Home Affairs be pleased to state:

(a) the number of Police cases instituted in Tripura during 1964-65 and 1965-66;

(b) the number of cases in which police failed to submit charge sheets;

(c) the number of cases in which suspected persons were kept in jail custody for more than 6 months refusing bail petitions; and

(d) if the number of persons detained is large, the reasons for such illegal detention?

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) to (c). A statement is attached.

STATEMENT

	During the year 1964-65	During the year 1965-66
(a) Number of cases registered by Police	2485	2459
(b) Number of cases in which charge-sheets were not submitted.	1507	1455

	During the year 1964-65	During the year 1965-66
(c) Number of cases in which bail petition had not been accepted and suspected persons remained in jail custody for more than 6 months.	1	3

(d) There was no illegal detention.

Payment of Profit Sharing Bonus by Collieries

246. **Shri Daji:** Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

(a) whether Government have received any representation from the Colliery Mazdoor Sabha, Asansol against the non-payment of profit sharing bonus for 1965 in Asansol and Raniganj coal belt; and

(b) if so, the steps taken by Government for payment of profit sharing bonus for 1965 under the Bonus Act of 1965?

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shahnawaz Khan):

(a) Yes.

(b) The Employers' and Workers' representatives in Coal Industry have been meeting and discussing the question of extending the time limit for payment of bonus for the year 1965 so as to arrive at a mutually agreed time schedule for the said payment. The parties last met at Delhi on 7th October, 1966 and they are due to meet again for further discussions.

Accidents in Coal Mines

247. **Shrimati Vimla Devi:**
Shri Mohammad Elias:

Will the Minister of Labour, Employment and Rehabilitation be pleased to state the number of miners and workers of other categories of coal mines who had been declared medically unfit and those who have been totally disabled due to accidents in 1963, 1964, 1965 and upto the 31st October, 1966?